

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT
(SHRIMATI D. PURANDESWARI): (a) No, Sir.

(b) Does not arise.

(c) and (d) All the Regional Engineering Colleges (RECs) have been taken over by the Central Government in 2003. Presently, courses in Mining Engineering are available in National Institute of Technology (NITs) at Rourkela, Raipur, Surathkal and Nagpur. The NITs are autonomous bodies, declared as Institutions of national importance under NIT Act, 2007 and as such are empowered to start courses of their own choice.

Enrolment of disabled children in SSA

1147. SHRIMATI BRINDA KARAT: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the disabled children are entitled to enroll in Sarva Shiksha Abhiyan (SSA);

(b) if so, the number of such children enrolled in last three academic years, State-wise;

(c) whether Government has done any review of progress of these children enrolled in SSA; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT
(SHRIMATI D. PURANDESWARI): (a) Yes, Madam.

(b) The number of disabled children enrolled in the last three academic years, State-wise, is given in the Statement (*See below*).

(c) and (d) The review of the progress of these children enrolled in SSA is done on regular basis through Quarterly National Workshops and regular field visits from the National level to ensure that disabled children are actually attending schools. An independent Joint Review Mission reviews the progress of all components of SSA twice a year.

Statement

Enrolment of Disabled Children in SSA

| Sl. No. | Name of the State | Disabled Children Enrolled in 2006-07 | Disabled Children Enrolled in 2007-08 | Disabled Children Enrolled in 2008-09 |
|---------|-------------------|---------------------------------------|---------------------------------------|---------------------------------------|
| 1 | 2 | 3 | 4 | 5 |
| 1. | Andhra Pradesh | 127851 | 148328 | 150004 |

| 1 | 2 | 3 | 4 | 5 |
|-----|--------------------------------|--------|--------|--------|
| 2. | Arunachal Pradesh | 3858 | 5953 | 5953 |
| 3. | Assam | 66780 | 51623 | 61790 |
| 4. | Bihar | 153636 | 214372 | 214374 |
| 5. | Chhattisgarh | 26113 | 29085 | 40286 |
| 6. | Goa | 1343 | 1647 | 1544 |
| 7. | Gujarat | 61224 | 62411 | 62406 |
| 8. | Haryana | 20966 | 20431 | 20431 |
| 9. | Himachal Pradesh | 24217 | 22875 | 23011 |
| 10. | Jammu and Kashmir | 23080 | 24225 | 23080 |
| 11. | Jharkhand | 27073 | 34893 | 34893 |
| 12. | Karnataka | 117401 | 97169 | 106980 |
| 13. | Kerala | 129972 | 121335 | 129077 |
| 14. | Madhya Pradesh | 85332 | 84121 | 98553 |
| 15. | Maharashtra | 345241 | 354134 | 347932 |
| 16. | Manipur | 4739 | 4234 | 4234 |
| 17. | Meghalaya | 4942 | 7646 | 6158 |
| 18. | Mizoram | 4033 | 5374 | 5458 |
| 19. | Nagaland | 3160 | 2949 | 2949 |
| 20. | Orissa | 114276 | 126507 | 118826 |
| 21. | Punjab | 24603 | 34909 | 35764 |
| 22. | Rajasthan | 145131 | 250855 | 226961 |
| 23. | Sikkim | 0 | 606 | 708 |
| 24. | Tamil Nadu | 94802 | 89062 | 103133 |
| 25. | Tripura | 3741 | 2982 | 2964 |
| 26. | Uttar Pradesh | 251536 | 243098 | 330135 |
| 27. | Uttarakhand | 10510 | 10026 | 13764 |
| 28. | West Bengal | 115834 | 148602 | 128548 |
| 29. | Andaman and Nicobar Islands | 642 | 682 | 815 |
| 30. | Chandigarh | 1296 | 4344 | 4507 |

| 1 | 2 | 3 | 4 | 5 |
|--------|------------------------|---------|---------|---------|
| 31. | Dadra and Nagar Haveli | 0 | 164 | 164 |
| 32. | Daman and Diu | 73 | 91 | 91 |
| 33. | Delhi | 3128 | 8621 | 8581 |
| 34. | Lakshadweep | 20 | 272 | 272 |
| 35. | Puducherry | 2359 | 2700 | 2983 |
| TOTAL: | | 1998912 | 2216326 | 2317329 |

Campuses of foreign universities in the country

†1148. SHRI LALIT KISHORE CHATURVEDI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the names of foreign universities and technical educational institutes who have setup their campuses in India during the last three years;

(b) the details of places where these institutes have been setup, State-wise and Institution-wise;

(c) the role of Government as a regulator or controller regarding fee structure, programme and faculty of these educational institutes; and

(d) the status of availability of employment for the students passing out from these institutes and their standard in comparison to the universities of our country?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (d) In the absence of any regulatory mechanism covering all the foreign educational institutions, no authentic information is available with the Government about exact number of foreign universities operating in the country.

A legislative proposal for regulating the entry and operation of foreign educational institutions is under consideration of the Government.

Delegation of power to PRIs

1149. SHRI RAJNITI PRASAD: Will the Minister of PANCHAYATI RAJ be pleased to state:

(a) the details of scheme for capacity building and financial and administrative empowerment of Panchayati Raj representatives;

(b) whether Government would enact a law for their greater say and role in the grassroot administrative work; and

(c) whether Government would make it mandatory for the State Governments to delegate the grassroot administrative work to Panchayati Raj Institutions (PRIs)?

†Original notice of the question was received in Hindi.